

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2903/2010 - EX[DB]

Date 02/09/2011

Assistant Registrar
C.E.S.T.A.T., New Delhi

To :
SH. YOGENDRA KUMAR JAISWAL S/O SHRI
RAMESHWAR PRASAD,
R/O 65/135, MOTI MAHAL, P.O. NAYAGANJ, KANPUR.

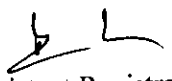
**SH. YOGENDRA KUMAR JAISWAL S/O SHRI
RAMESHWAR PRASAD,**

Appellant

Vs
Respondent

C.C.E. LUCKNOW

I am directed to transmit herewith a certified copy of **Final order No.788/ 2011 EX[DB]** dated 29-8-11
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**



Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E. LUCKNOW
7-A, ASHOK MARG, LUCKNOW.

2. Adv. / Consult
MR.K K ANAND, ADVOCATE
A-103, DEFENCE COLONY, NEW DELHI-110024

3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd. LAW House.1-8.Sector - 10. Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file



Assistant Registrar
(Excise Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 29.8.2011

Central Excise Appeal No.2903 of 2010

[Arising out of order in original No.17/Commr.LKO/CX/2010 dated 14.5.2010 passed by the Commissioner of Central Excise & Service Tax, Lucknow..

For Approval and Signature:

Hon'ble Ms. Jyoti Balasundaram, Vice President
Hon'ble Shri Mathew John, Technical Member

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

Sh. Yogendra Kumar Jaiswal

.. Appellant

Vs.

C.C.E. , Lucknow

... Respondent

Appearance:

Shri K.K. Anand, Advocate for the appellant
Shri K.P. Singh, Authorized Departmental Representative(Jt.CDR) for the Revenue

Coram: Hon'ble Ms. Jyoti Balasundaram, Vice President
Hon'ble Mr. Mathew John, Technical Member

FINAL Oral Order No. 788/2011-EX

Per Ms. Jyoti Balasundaram:

There is no proof of pre-deposit as directed by the stay order No.541/2011-Ex., dated 11.4.2011. Hence the appeal is dismissed for non-

compliance of the statutory requirements under Section 35F of the Central Excise Act, 1944.

(Jyoti Balasundaram)
Vice President

(Mathew John)
Technical Member

scd/